

आयकर अपीलिय अधिकरण, 'ए' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI

श्री एबी टी. वर्की, न्यायिक सदस्य एवं श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष
BEFORE SHRI ABY T VARKEY, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER
M.A.No.69/Chny/2024 (in ITA-1104/2024)
निर्धारण वर्ष /Assessment Years: 2018-19

Termoplast Polypacks Italy India
Private Limited.
No.5, Sriraman Salai, Thanikachalam
Nagar, Ponniammanmedu, Tiruvallur,
Tamil Nadu-600 110
[PAN: AACCT6384P]

The Dy.Commissioner of Income Tax,
Corporate Circle-3(1),
Salem

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by

: Shri M.Karunakaran, Advocate

प्रत्यर्थी की ओर से /Respondent by

: Shri Dr.Samuel Pitta, JCIT

सुनवाई की तारीख/Date of Hearing

: 23.08.2024

घोषणा की तारीख /Date of Pronouncement

: 28.08.2024

आदेश / ORDER

PER AMITABH SHUKLA, A.M :

This MA has been filed assailing order of this tribunal vide ITA no. 1104/Chny/2024 dated 12.07.2024.

2.0 The learned counsel for assessee has not been able to demonstrate any mistake apparent on the face of the record in the impugned order of the order supra, which requires any modification with in meanings of section 254(2) of the IT Act. Meanwhile Ld. DR informed that the assessee has already challenged the order u/s 143(1)

: - 2 - :

dated 09.11.2020 and which is currently pending before the Learned First Appellate Authority. Accordingly, the MA of the assessee stands dismissed.

3.0 In the result the MA of the assessee is dismissed.

Order pronounced on 28th August, 2024 at Chennai.

Sd/-

(एबी टी. वर्की)

(ABY T VARKEY)

न्यायिक सदस्य / Judicial Member

Sd/-

(अमिताभ शुक्ला)

(AMITABH SHUKLA)

लेखा सदस्य /Accountant Member

चेन्नई/Chennai, दिनांक/Dated: 28th August , 2024.

KB/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त/CIT - Chennai
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF